

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 52/82-ALC4/2010 MEETING DATE : 29.03.2011

The Meeting No.52/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 29.03.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri M. Mitra, Dy. DCGI, Office of DCGI
4. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.50/82 dated 15.03.2011 and 51/82 dated 22.03.2011 were ratified by the Committee.

Case No.B-434	M/S Alchem International Ltd.
Norms Committee Meeting No.52/11	F.No.01/82/162/01011/AM07/DES-III
Meeting Date:29.03.2011	
Committee considered case as per agenda and noted that Pharmexcil has certified that both Hyoscine Butyl Bromide and Hyoscine-N-Butyl Bromide are synonymous to each other. The representative of Department of Pharmaceuticals present in meeting also supported the request of the firm for amendment in the description of export product against SION A-263. After detailed deliberations and in consultation with technical authorities present in meeting, Committee recommended to amend the description of export product against SION A-263 to read as Hyoscine-N-Butyl Bromide OR Hyoscine Butyl Bromide OR Hyoscine Hydro Bromide" to DG for issue of necessary Public Notice.	

Case No.B-435	M/S Cipla Ltd.
Norms Committee Meeting No.52/11	F.No.01/82/050/01211/AM11/DES-III F.No.01/82/050/01213/AM11/DES-III
Meeting Date:29.03.2011	RA F.No.03/94/040/00712/AM11 RA F.No.03/94/040/00693/AM11
Adv.Lic.No.0310600636 dated 09.11.2010 Adv.Lic.No.0310600056 dated 03.11.2010	
Committee considered case as per agenda and in light of earlier decision taken in 9/10 meeting held on 02.06.2009 and in consultation with technical authority present in meeting, decided to allow import of Ethyl Acetate to the extent of 4.242 kg/kg of export product without any other change in the decision taken in 40/82 meeting held on 04.01.2011. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-436	M/S Matrix Laboratories Ltd.			
Norms Committee Meeting No.52/11	F.No.01/82/050/01061/AM04/DES-III			
Meeting Date:29.03.2011	RA F.No.09/24/040/00300/AM04			
Adv.Lic.No.0910016729 dated 09.12.2003				
Committee considered case as per agenda and noted that the unit of the firm has been converted into EOU and therefore, they are not required to get advance aunthorisation in future. Further, the firm has submitted production and consumption data certified by Central Excise Authority and have requested for revision of norms for regularization purpose only. Committee noted the fact that the firm has converted into EOU in 2007 and after detailed deliberations and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower for regularization purpose only. No repeat licence to be issued on this basis.				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Abacavir Sulphate	1 kg	1.	Vince Lactam 100%	5.352 kg
		2.	2,5-Diamino-4,6-Dihydroxypyrimidine Hcl	3.567 kg
		3.	Sodium Borohydride	0.870 kg
		4.	Pyridine	2.426 kg
		5.	D(-) Tartaric Acid	2.298 kg
		6.	Dimethyl Formamide	2.559 kg
		7.	Cyclopropylamine	0.427 kg
		8.	Methylene Dichloride	3.980 kg
		9.	Isopropyl Alcohol	0.379 kg
RA concerned may take further necessary action as per above decision of NC. The above norms are only for regularization purpose and no repeat licence may be issued on the basis of above norms.				

1	Case No.:4/36/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01179/AM07/	RLA File :17/24/040/00055/AM07/	Lic.No/Date:1710001452 19.10.2006	Defer Date:26.04.2011
	Decision :Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

2	Case No.:905/21/82-ALC4/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01749/AM07/	RLA File :17/24/040/00082/AM07/	Lic.No/Date:1710001566 06.03.2007	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of C&PC.			

3	Case No.:34/44/82-ALC4/2010	Party Name:SHODHANA LABORATORIES	Meet No/Date:52/82-ALC4/2010	Status:Case
---	-----------------------------	----------------------------------	------------------------------	-------------

		LTD.	29.03.2011	Deferred
	HQ File :01/82/050/01533/AM11/	RLA File :09/24/040/00602/AM08/	Lic.No/Date:0910033919 14.05.2008	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved										
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010											
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Manadione Sodium Bisulphite (Pharma Grade)</td><td>1 kg</td><td>1.</td><td>Menadione Sodium Bisulphite (Feed Grade)</td><td>1.01 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Manadione Sodium Bisulphite (Pharma Grade)	1 kg	1.	Menadione Sodium Bisulphite (Feed Grade)	1.01 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Manadione Sodium Bisulphite (Pharma Grade)	1 kg	1.	Menadione Sodium Bisulphite (Feed Grade)	1.01 kg										
	RA concerned may take further necessary action as per above decision of NC.													

6	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:47/2/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 27.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxycycline Capsules 100 mg	1 No.	1.	Doxycycline Hydrochloride Hemihydrate (Doxycycline Hyclate)	108.06 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:24.05.2011
	Decision :Committee decided to remind Department of Bio-technology for their comments under intimation to the firm. Accordingly, the case was deferred for 24.05.2011.			

10	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

11

Case No.:28/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved	
HQ File :01/82/050/00681/AM11/	RLA File :03/94/040/00922/AM10/	Lic.No/Date:0310577746 07.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a-Hydroxy-7-Keto-5b-Cholan-24-Acid	1 Kg.	1.	Ox Bile Solids 65 to 75%	8.50 kg
		2.	Methanol	2.29 kg
		3.	Heptane	4.52 kg
		4.	Ethyl Acetate	4.76 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:29/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00954/AM11/	RLA File :09/24/040/00082/AM11/	Lic.No/Date:0910042522 28.06.2010	Defer Date:26.04.2011
	Decision : Committee decided to defer case for 26.04.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

15	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:18/23/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved
	HQ File :01/82/050/00786/AM11/	RLA File :09/24/040/00196/AM11/	Lic.No/Date:0910043220 24.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ropinirole Hcl	1kg.	1.	4-(2-Bromoethyl)-3-Chloro-1,3-Dihydro-2H-Indolin-2-one	2.232 kg
		2.	5% Palladium on Carbon	0.100 kg
		3.	Activated Carbon	0.100 kg
		4.	Isopropyl Alcohol	6.60 kg
		5.	Methylene Chloride	11.21 kg
		6.	Methanol	2.32 kg
		7.	Diisopropylether	1.30 kg

RA concerned may take further necessary action as per above decision of NC.

18	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:70/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01269/AM11/	RLA File :22/24/040/00042/AM11/	Lic.No/Date:2210010445 24.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:7/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00889/AM11/	RLA File :03/95/040/00403/AM11/	Lic.No/Date:0310594441 29.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:8/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00890/AM11/	RLA File :03/95/040/00466/AM11/	Lic.No/Date:0310594450 29.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

24	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:25/28/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved
	HQ File :01/82/050/00907/AM11/	RLA File :03/94/040/00593/AM11/	Lic.No/Date:0310594844 01.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Funbact-A Cream	30 mg Tube	1.	Clotrimazole USP
			2.	Neomycin Sulphate USP
				Qty. allowed
				0.306 gm/30 gm Tube
				0.153 gm/30 gm Tube
	RA concerned may take further necessary action as per above decision of Norms.			

29	Case No.:21/28/82-ALC4/2010	Party Name:PRAVEEN LABORATORIES PVT	Meet No/Date:52/82-ALC4/2010	Status:Case
----	-----------------------------	-------------------------------------	------------------------------	-------------

	LTD,	29.03.2011	Approved	
HQ File :01/82/050/00903/AM11/	RLA File :52/24/040/00021/AM11/	Lic.No/Date:5210032090 04.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/41/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Bisulphate	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.05 kg
		2.	Thiophene-2-Ethanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

30

Case No.:24/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved	
HQ File :01/82/050/00906/AM11/	RLA File :07/24/040/00264/AM11/	Lic.No/Date:0710074577 04.10.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/11 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Kanamycin Acid Sulphate for Inj. BP 1 gm Vial Size:10 ml	1 Vial	1.	Kanamycin Acid Sulphate Sterile BP	1.466 gram
RA concerned may take further necessary action as per above decision of NC.				

31	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:24.05.2011

	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			
--	--	--	--	--

34	Case No.:6/36/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01044/AM11/	RLA File :03/94/040/00747/AM11/	Lic.No/Date:0310602797 24.11.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:16/48/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01659/AM11/	RLA File :03/95/040/00651/AM11/	Lic.No/Date:0310603721 30.11.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

37	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

38

Case No.:28/44/82-ALC4/2010	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved	
HQ File :01/82/050/01527/AM11/	RLA File :03/95/040/00633/AM11/	Lic.No/Date:0310607359 22.12.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%	1 kg	1.	MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:23/44/82-ALC4/2010	Party Name:CENTURY PHARMACEUTICALS	Meet No/Date:52/82-ALC4/2010	Status:Case
----	-----------------------------	------------------------------------	------------------------------	-------------

	LTD.	29.03.2011	Deferred
HQ File :01/82/050/01522/AM11/	RLA File :34/24/040/00240/AM11/	Lic.No/Date:3410028935 27.12.2010	Defer Date:24.05.2011
Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:29/44/82-ALC4/2010	Party Name:UNICURE REMEDIES PVT. LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01528/AM11/	RLA File :34/24/040/00234/AM11/	Lic.No/Date:3410028934 27.12.2010	Defer Date:24.05.2011
Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.				

41

Case No.:17/44/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Approved														
HQ File :01/82/050/01516/AM11/	RLA File :03/94/040/00867/AM11/	Lic.No/Date:0310610417 11.01.2011															
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Atorvastatin Calcium</td><td rowspan="2">1 Kg.</td><td>1.</td><td>(4R-CIS)-1,1-Dimethyl Ethyl-6-(2[2-(4-Fluorophenyl)-5-(1,Methylethyl)-3-Phenyl-4[(Phenylamino)]Carbonyl]-1H-Pyrrol-1-yl)Ethyl-2,2-Dimethyl-1,3-Dioxan-4-Acetate</td><td>1.00 kg</td></tr><tr><td>2.</td><td>4-Fluoro-9-(2-Methyl-1-Oxopropyl)-9-Oxo-N,Beta Diaphenyl Benzenebutanamide</td><td>1.15 kg</td></tr></table>	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethyl Ethyl-6-(2[2-(4-Fluorophenyl)-5-(1,Methylethyl)-3-Phenyl-4[(Phenylamino)]Carbonyl]-1H-Pyrrol-1-yl)Ethyl-2,2-Dimethyl-1,3-Dioxan-4-Acetate	1.00 kg	2.	4-Fluoro-9-(2-Methyl-1-Oxopropyl)-9-Oxo-N,Beta Diaphenyl Benzenebutanamide	1.15 kg				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethyl Ethyl-6-(2[2-(4-Fluorophenyl)-5-(1,Methylethyl)-3-Phenyl-4[(Phenylamino)]Carbonyl]-1H-Pyrrol-1-yl)Ethyl-2,2-Dimethyl-1,3-Dioxan-4-Acetate	1.00 kg													
		2.	4-Fluoro-9-(2-Methyl-1-Oxopropyl)-9-Oxo-N,Beta Diaphenyl Benzenebutanamide	1.15 kg													
RA concerned may take further necessary action as per above decision of NC.																	

42	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:24.05.2011
Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.				

43	Case No.:5/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01504/AM11/	RLA File :05/24/040/00342/AM11/	Lic.No/Date:0510281982 19.01.2011	Defer Date:24.05.2011
Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.				

44	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:8/44/82-ALC4/2010	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01507/AM11/	RLA File :03/94/040/00811/AM11/	Lic.No/Date:0310612024 20.01.2011	Defer Date:24.05.2011
	Decision :Committee decided to call for technical details as per Appendix 33 and Production and Consumption data certified by Central Excise Authority from the firm. Accordingly, case was deferred for 24.05.2011.			

46	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:24.05.2011
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Complete and balanced chemical reactions. 2. Molecular weight of each reactant and output product. 3. % yield on molar basis. 4. Material balance for entire process. Accordingly, case was deferred for 24.05.2011.			

47	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:24.05.2011
	Decision : Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Complete and balanced chemical reactions. 2. Molecular weight of each reactant and output product. 3. % yield on molar basis. 4. Material balance for entire process. Accordingly, case was deferred for 24.05.2011.			

48	Case No.:41/44/82-ALC4/2010	Party Name:AUROLAB	Meet No/Date:52/82-ALC4/2010 29.03.2011	Status:Case Deferred
	HQ File :01/82/050/01540/AM11/	RLA File :35/24/040/00035/AM11/	Lic.No/Date:3510032550	Defer Date:24.05.2011

Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.

Case No. Outside Agenda -1	M/s Cipla. Ltd.
N C Meeting No. 52/11	F.No.01/82/50/01632/AM11/DES-III
Meeting Date 29.03.2011	RLA F.No.03/94/040/00907/AM11
Adv. Lic. No. 0310611738 dt. 19.01.11	
Committee considered case and observed that the norms has been fixed correctly on the basis of comparison data and there is no justification for enhancement in the quantity of input. Accordingly, it was decided to reject the request of the firm.	

Case No. Outside Agenda -2	M/s Matrix Laboratories Ltd.
N C Meeting No. 52/11	F.No.01/82/162/01199/AM11/DES-III
Meeting Date 29.03.2011	RLA F.No.09/24/040/00059/AM05 RLA F.No.09/24/040/00522/AM07
Adv. Lic. No. 0910018847 dt. 07.06.04 Adv. Lic. No. 0910028561 dt. 08.12.06	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Tiaprofenic Acid" without any other change in the earlier decision of NC, if any.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. Outside Agenda -3	M/s Astrix Laboratories Ltd.			
N C Meeting No. 52/11	F.No.01/87/050/00826/AM07/DES-III			
Meeting Date 29.03.2011	RLA F.No.09/24/040/00323/AM07			
Adv. Lic. No. 0910028660 dt. 18.12.06				
Committee considered case and in light of earlier decision taken in 31/82 meeting held on 04.12.2007 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ritonavir	1kg.	1.	L-Phenyl Alanine	1.23 kg
		2.	L-Valine	0.510 kg
		3.	1,2 Dimethoxy Ethane	15.453 kg
		4.	5-Hydroxy Methyl Thiazole	0.440 kg
		5.	Isobutramide	0.660 kg
		6.	Sodium Borohydride	0.790 kg
		7.	Diteritary Butyl Dicarbonate	0.773 kg
		8.	Acetonitrile	0.530 kg
		9.	Methanol	4.98 kg

	10.	Tetrahydrofuran	4.81 kg
	11.	N-Heptane	1.39 kg
	12.	Iso Propyl Alcohol	4.95 kg
	13.	Methyl Tertiary Butyl Ether	3.70 kg
	14.	Methylene Chloride	2.44 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. Outside Agenda -4	M/s Hetero Labs Ltd.
N C Meeting No. 52/11	F.No.01/82/50/01005/AM10/DES-III
Meeting Date 29.03.2011	RLA F.No.09/24/040/00305/AM10
Adv. Lic. No. 0910039817 dated 05.12.2009	
Committee considered case and in consultation with technical authority present in the meeting, decided to amend the description of import item No.1 to read as "(2R-CIS)-5-(4-Amino-1,2-Dihydro-2-Oxo-1-Pyrimidinyl-1,3-Oxathiolane-2-Carboxylic Acid (2D,5R)-Methyl Ester" without any other change in the decision taken in 31/11 meeting held on 02.11.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. Outside Agenda -5	M/s Hetero Labs Ltd.
N C Meeting No. 52/11	F.No.01/82/50/01100/AM08/DES-III
Meeting Date 29.03.2011	RLA F.No.09/24/040/00227/AM08
Adv. Lic. No. 0910031385 dated 03.09.2007	
Committee considered case and in consultation with technical authority present in the meeting, decided to amend the description of import item No.1 to read as "2-n-butyl-4-Spirocyclopentane-2-imidazole-5-one Hcl"" without any other change in the decision taken in 34/11 meeting held on 23.11.2010. RA concerned may take further necessary action as per above decision of NC.	